

16-2-96

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T. L. Verma, J.M.

None has appeared for the applicant. There is a request for adjournment from the learned counsel for the applicant. The case has been adjourned a number of times either due to non-appearance or on the request of the learned counsel for the applicant. It appears that the applicant has no interest in pursuing the matter and the case is, therefore, dismissed in default and non-prosecution.

2. The order sheet disclosed that the office was directed to link up the records of TA No. 177/77 by the order dated 28-7-1995. As this order was not complied with, the Bench of the Tribunal had made ~~any~~ <sup>advisi</sup> comment on this by its order dated 14-9-1995. Despite this, the office has not cared to link up the records of the TA. This is a serious lapse. The Registrar is directed to investigate and take appropriate action against the erring dealing hands. Report of the action taken be also furnished.

*DK*  
Member (J)

*WL*  
Member (A)

Dube/